**S.No.9**

# IN THE NATIONAL COMPANY LAW TRIBUNAL
## HYDERABAD BENCH – 1
## SPECIAL BENCH

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
**23.09.2022** AT **02:30 PM** THROUGH VIDEO CONFERENCE.

**IA (IBC) 995, 804, 791 & 739/2022 in CP (IB) No. 329/7/HDB/2020**
U/s 7 of IBC, 2016

**IN THE MATTER OF:**
State Bank of India **… Financial Creditor**

Vs

Dharti Dredging and Infrastructure Ltd **… Corporate Debtor**

**C O R A M:-**
**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**
**SH. SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

## ORDER

**IA (IBC) 995/2022:-**

Ld. Counsel Shri. G P Yash Vardhan for RP and Ld. RP Shri. G Madhusudhan Rao present. This is an application filed by the RP seeking for extension of CIRP period by 90 days which would expire on 01.10.2022, *inter-alia*, contending that EOIs are under active consideration by the COC and the time now available is not enough to complete the exercise as such extension is sought. It is also stated that no extension was sought earlier. Therefore, considering the facts and circumstances of the case and to keep Corporate Debtor as going concern we allow the application and grant extension of 90 days from 01.10.2022 directing the RP to complete the process within the time now extended.
Accordingly, IA (IBC) 995/2022 is allowed and disposed of.

**IA (IBC) 804/2022 & 739/2022:-** Ld. Counsel for the applicant/RP Shri. GP Yash Vardhan and Ld. Proxy Counsel for the respondent present. Despite conditional order, the respondent failed to file counter. Hence, the right to file counter stands forfeited. For hearing.

**IA (IBC) 791/2022:-** Ld. Counsel for the applicant Shri. T Dhanasekaran and Ld. Counsel for RP Shri. GP Yash Vardhan present. This is an application filed against the rejection of claim by RP. Pleadings completed.

List the matter for hearing on 21.10.2022.

Sd/- Sd/-

**MEMBER (T)** **MEMBER (J)**

*Somdutt*